

HIGH COURT OF SIKKIM : GANGTOK
Record of Proceedings

I.A No.54/2022

IN

WP (PIL) No. 12/2017

IN RE- DISCHARGE OF EFFLUENTS BY PHARMA COMPANIES SITUATED AT SINGTAM.

- For Petitioner : Mr. Sajal Sharma, Amicus Curiae.
- For Respondents no. : Mr. S.K. Chettri, Govt. Advocate.
1, 3, 4, 23, 24 & 58
- For Respondent no.2 : Mr. A. Thameen Mohideen, Advocate.
& Applicant in I.A. Mr. Hemlal Manger, Advocate.
No. I.A No.54/2022
- For Respondents no. : Mr. N. Rai, Sr. Advocate.
5 and 47 Ms. Malati Sharma, Advocate.
- For Respondent no.6 : Mr. Passang Tshering Bhutia, Advocate.
- For Respondents no. : Mr. Manish Kr. Jain, Advocate.
7 to 9, 10, 11, 12, 14,
19 to 21, 25, 26, 31, 32,
34, 42 to 44, 49 and 54
- For Respondent no.13 : Mr. Sonam Bhutia, Advocate.
- For Respondents no. : Mr. J.K. Chandak, Advocate.
16 to 18, 35, 40,
41 and 52
- For Respondent no.22 : Mr. Karma Thinlay, Central Govt. Advocate.
- For Respondents no. : Mr. Rahul Rathi, Advocate.
29, 30, 33, 36 to 38,
45, 46, 55 to 57
- For Respondent no.51 : Mr. Bhusan Nepal, Advocate.
Mr. Loknath Khanal, Advocate.
- For Respondents no. : Mr. Uma Shankar Sarada, Advocate.
15, 39, 48
- For Respondents no. : None.
50 & 53

Date: 07/07/2022

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CORAM:

HON'BLE MR. JUSTICE BISWANATH SOMADDER, CHIEF JUSTICE
HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE

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ORDER : (the Hon'ble, the Chief Justice)

Having heard the learned advocate representing the applicant and upon perusing the pleadings contained in the instant application, being I.A No.54/2022, we are of the view that in the facts and circumstances of the instant case, the applicant herein, being the respondent no. 2 in WP (PIL) No. 12 of 2017, may be struck off from the array of parties.

The Registry is directed to carry out necessary amendment of the cause-title in the original papers and communicate the amended cause-title to all the parties in the instant WP (PIL) No. 12 of 2017.

The instant application is accordingly disposed of.

(Meenakshi Madan Rai)
Judge

(Biswanath Somadder)
Chief Justice

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